

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:574  
ANSWERED ON:02.12.1999  
LAND REFORM  
SAMAR CHOUDHURY

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) The guidelines and directions issued by the Planning Commission for Land Reforms in the States at present;
- (b) Whether achievements of Land Reform made at the end of Eighth Five Year Plan, the account thereof have been assessed, State-wise;
- (c) Whether possession of all excess land above the limits of ceiling laws have been taken by the States;
- (d) if so, the details of availability of land during Sixth to Eighth five Year Plan and possessed by the State Governments, State-wise;
- (e) Whether these lands had been distributed to rural poor under guidelines; and
- (f) if so, details thereof ?

**Answer**

Minister of State for RURAL DEVELOPMENT (SHRI A. RAJA)

- (a) The Planning Commission has not issued any guidelines/directions to the States regarding land reforms recently.
- (b) to (f) The various Land Reform Programmes including Implementation of Land Ceiling Laws are reviewed from time to time at various fora including Revenue Secretaries`/Revenue Ministers`/Chief Ministers` Conferences and necessary guidelines are issued to the State Governments for effective implementation of Land Reforms. For Eighth Plan, position was reviewed during Revenue Ministers` Conference held on 28th January, 1997. Thereafter, the review was also done in the subsequent Revenue Ministers` Conference held on 17th September, 1998. The State-wise information on area declared surplus, area taken possession of by State Government and area distributed to rural poor by the end of Eighth Five Year Plan, which shows cumulative figures from Sixth to Eighth Five Year Plans, is given in Annexure.

Annexure referred to in reply to Parts (b) to (f) of the Lok Sabha Unstarred Question No. 574 to be answered on 02.12.99.

(Position at the end of 8th Five Year Plan i.e. March, 1997)

Sl.No. State/Uts                      Area (in Acres)

Declared    Taken    Distributed  
Surplus    possession  
of

1. Andhra Pradesh	791140	636237	572979
2. Assam	612380	575837	482650
3. Bihar	488257	416529	303330
4. Gujarat	228884	158046	134080
5. Haryana	93511	85348	87259
6. Himachal Pradesh	282581	281652	3340
7 Jammu & Kashmir	455575	450000	450000
8. Karnataka	267758	155026	117375

9. Kerala	137692	94800	64253
10. Madhya Pradesh	338758	299718	185313
11. Maharashtra	729549	664352	554833
12. Manipur	1830	1685	1682
13. Orissa	176569	165726	159884
14. Punjab	222594	105151	103493
15. Rajasthan	601922	557879	452174
16. Tamil Nadu	194384	171114	164103
17. Tripura	1995	1944	1599
18. Uttar Pradesh	561377	527036	390501
19. West Bengal	1297664	1224771	967413
20. D & N Haveli	9406	9305	6851
21. Delhi	1132	394	394
22. Pondicherry	2326	1160	1022

Total : 7497248 6583710 5204528